

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.24 - IA/754(AHM)2024
In
CP(IB) 433 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Chitra Publicity Company (OOH) Gujarat
V/s
Oasis Tradelink Limited

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Prithu Parimal, Advocate
For the Respondent :

ORDER

IA/754(AHM)2024

This is Application filed U/s 43 of the IBC, 2016 against the respondents.

Let notice be issued to the Respondents by the Registry, returnable by next date. The Applicant is directed to collect the notice from the Registry within three days and serve upon the Respondents along with copy of this order through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID of the Respondent within seven days.

The Respondents are directed to file reply, if any, within seven days from the date of receipt of notice. Rejoinder, if any, be filed with seven days thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list for further consideration on 19.06.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)